

COMMITTEE ON PRIVATE MEMBERS

**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**

**(Thirteenth Lok Sabha)**

**SEVENTEENTH REPORT**

*(Presented on 22.8.2001)*

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventeenth Report.

2. The Committee met on 20 August, 2001 for the purpose of classification and allocation of time for discussion of Bills (vide Appendices I and II) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

**Classification and allocation of time to Bills**

3. The Committee considered classification and allocation of time in respect of eighteen Bills shown in Appendices.

4. After considering all aspects of the Bills, the Committee recommend that thirteen Bills shown in Appendix I be placed in category `A. The Committee further recommend that the five Bills shown in Appendix II be placed in category `B. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I and II.

**Recommendations**

5. The Committee recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.

**P.M. Sayeed**

*Chairman, Committee on Private Members Bills and Resolutions.*

NEW DELHI;

*21 August, 2001*

*30 Sravana, 1923 (Saka)*

**APPENDIX-I**

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
---------	---------------------------------------	----------	----------------------	------------------

1	The Street Children (Protection of Rights) Bill, 2000 by Shrimati Renuka Chowdhury, M.P.	187 of 2000	A	2 hours
2.	The Constitution (Amendment) Bill, 2000 (Amendment of article 15, etc.) by Shri Vaiko, M.P.	163 of 2000	A	2 hours
3.	The Constitution (Amendment) Bill, 2000 (Substitution of new article for article 120, etc.) by Shri Vaiko, M.P.	173 of 2000	A	2 hours
4.	The Constitution (Amendment) Bill, 2000 (Amendment of article 130) by Shri Vaiko, M.P.	164 of 2000	A	2 hours
5.	The Constitution (Amendment) Bill, 2000 (Substitution of new Schedule for Seventh Schedule) by Shri Vaiko, M.P.	169 of 2000	A	2 hours

6.	The Women and Girls (Protection of Property Rights) Bill, 2000 by Shrimati RenukaChowdhury, M.P.	219 of 2000	A	2 hours
7.	The Constitution ( Scheduled Castes) Order (Amendment) Bill, 2001 (Amendment of the schedule) by Shri Adhir Chowdhary, M.P.	2 of 2001	A	2hours
8.	The Prevention of Sexual Abuse of Women at Work-Place Bill, 2001 by Shrimati Renuka Chowdhury, M.P.	6 of 2001	A	2hours
9.	The National Commission for Disaster Management Bill, 2001 by Shri SushilkumarShinde, M.P.	10 of 2001	A	2 hours
10.	The Rapid Action Force Bill, 2001 by Shri Iqbal AhmedSaradgi, M.P.	45 of 2001	A	2 hours

11.	The Adoption of Children (Regulation) Bill, 2001 by Shri Iqbal Ahmed Saradgi, M.P.	51 of 2001	A	2 hours
12.	The Reservation in Educational Institutions (For Children of Parents Living Below Poverty Line) Bill, 2001 by Shri Iqbal Ahmed Saradgi, M.P.	54 of 2001	A	2 hours
13.	The Women (Reservation in Service) Bill, 2001 by Shrimati Renuka Chowdhury, M.P.	55 of 2001	A	2 hours

#### APPENDIX-II

SI No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Unit Trust of India (Amendment) Bill, 2000 (Amendment of section 10) by Shri Kirit Somaiya, M.P.	217 of 2000	B	2 hours

2.	The Unit Trust of India (Amendment) Bill, 2000( <u>Insertion of new section 21A</u> ) by Shri Kirit Somaiya, M.P.	212 of 2000	B	2 hours
3.	The Unit Trust of India (Amendment) Bill, 2000( <u>Insertion of new Chapter IIIA</u> ) by Shri Kirit Somaiya, M.P.	215 of 2000	B	2 hours
4.	The Computer Training Centres (Regulation) Bill, 2001 by Shri Iqbal Ahmed Saradgi, M.P.	52 of 2001	B	2 hours
5.	The National Commission for Persons with Disabilities Bill, 2001 by Shri Sushilkumar Shinde, M.P.	56 of 2001	B	2 hours